

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

118. C.P.(IB)-709(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **25.04.2024**

NAME OF THE PARTIES: Lokesh Rajeshwar Tyagi

**Appearance**

**For Petitioner/PG:** Adv. Santosh Kumar Dhaniram Kori

**For Intervenor:** Adv. Bijal Gogri i/b O M Gujar Law Chambers for  
Axis Bank is present through VC.

Adv. Raina Birla for Invent Assets Securitisation and Reconstruction  
Pvt ltd. all above are present through VC.

SECTION 94(1) OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Ld. Counsel for Invent Assets Securitisation and Reconstruction Pvt. Ltd. is present and submits that petitioner who has projected himself as Personal Guarantor is actually not a Guarantor. Therefore, this petition is not maintainable.

Proxy Counsel on behalf of the Petitioner submits that he has no instructions. List on **26.06.2024**, for further consideration.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
//NSW//

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)